

by Act..... 38... 1978, 5, 2 + Sch. I

THE AIR FORCE AND ARMY LAWS (AMENDMENT)  
ACT, 1975

No. 13 OF 1975

[29th March, 1975]

An Act further to amend the Air Force Act, 1950 and the Army Act, 1950.

Enacted by Parliament in the Twenty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Air Force and Army Laws (Amendment) Act, 1975.

Short  
title.

2. In the Air Force Act, 1950,—

Amend-  
ment of  
Act 45 of  
1950.

(a) in section 4,—

(i) in clause (xvii), the words “, other than the State of Jammu and Kashmir” shall be omitted;

(ii) in clause (xxx), for the words “all words”, the words and brackets “all words (except the word “India”)” shall be substituted;

(b) the *Explanation* below section 72 shall be omitted.

Amend-  
ment of  
Act 46 of  
1950.

3. In the Army Act, 1950,—

(a) in section 3,—

(i) in clause (vii), the words “, other than the State of Jammu and Kashmir” shall be omitted;

(ii) in clause (xxv), for the words “all words”, the words and brackets ‘all words (except the word “India”)’ shall be substituted;

(b) the *Explanation* below section 70 shall be omitted.

Repeal  
and  
saving.

4. (1) The Air Force and Army Laws (Amendment) Ordinance, 1975 3 of 1975.  
is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Air Force Act, 1950 or the Army Act, 1950, as amended by the said Ordinance shall be deemed to have been done or taken under the Air Force Act, 1950 or, as the case may be, the Army Act, 1950, as amended by this Act, as if this Act had come into force on the 25th day of January, 1975.